

7. All the workers be guaranteed security of service at the time of the closure of the Unit or they should be transferred to another unit.
8. Those muster-roll and daily-rated employees who have served for 240 days must be brought on to workcharged cadre.
9. The Management should give Children's Education Allowance to the workers as per rules of the Government of India.
10. Leave Travel Concession should be given to the workers as for the Central Government employees.

The demands in question were referred to the respective Conciliation Officers of the State Governments in which the Units are situated and a settlement was reached in respect of the Gandak, the Farakka and the Chandan Units on the 11th April, and in the case of the Agra Unit on the 14th April, 1967. While the workers in the case of the Agra Unit on the 14th April, 1967. While the workers in the Gandak and the Farakka Units struck work during the first shift and for a period of 2-1/2 hours respectively on the 12th April, no strike took place in the case of the Chanda Unit; but the workers in that Unit adopted 'go slow' tactics between 18-3-1967 and 31-3-1967 before the settlement was arrived at. The workers in the Agra Unit were on strike on the 12th, 13th and the forenoon of the 14th April, 1967.

(e) The Corporation suffered loss to the extent of nearly Rs. 2 lakhs besides serious set-back in the progress of works.

(d) The Corporation has granted interim relief to the work-charged staff and muster-roll workmen in accordance with the settlement reached in the presence of the Conciliation Officers concerned. The demands of

the employees of the National Projects Construction Corporation are to be considered by the management of the Corporation and not by Government.

National Projects Construction Corporation

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*Shri R. K. Modak:

Shri Ushinath:

Shri Mohammad Samil:

Shri Ganesh Ghosh:

Shri Bhagaban Das:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the management of the National Projects Construction Corporation has implemented the Central Public Works Department Contractors' Labour Regulations and its fair wages clause;

(b) if not, the steps taken by Government to implement these provisions;

(c) whether Government have received any complaints regarding the non-implementation of Labour Laws by the Corporation; and

(d) if the reply to part (c) above be in the affirmative, the nature of these complaints and steps taken by Government in this regard?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) and (b). The labour regulations of the CPWD are followed by the NPCC in respect of works awarded to it by the CPWD. In respect of other works, the NPCC follows the labour regulations in force in the States where works are executed by the Corporation.

(c) One complaint was received by the Corporation in 1964.

(c) The complaint was regarding non-compliance by the Corporation of certain provisions of the U.P. Factories Rules such as not providing rest shelter, not keeping a register of accidents etc. The Corporation has since complied with these provisions.

श्री कुहुन्वर इस्माइल : क्या वह सब नहीं है कि मैनेजमेंट और यूनियन के बीच एक एग्रीमेंट हुआ था जिस में शोवर टाइम, बीकनी हाभिडेन, बोनस, लीव आदि की व्यवस्था थी ? यदि हाँ, तो मैं जानना चाहता हूँ कि क्या इस एग्रीमेंट को इम्प्लेमेंट किया गया है या नहीं किया गया है ?

Dr. K. L. Rao: The settlement reached was with respect to daily wages. The other demands are being referred for arbitration.

Shri Ranga: In view of the fact that this Corporation has been, from the very beginning, an invalid and showing only losses and so much of administrative inefficiency, how soon would Government liquidate this Corporation?

Dr. K. L. Rao: I am sorry the hon. Member has not been correctly informed. This is one of the organisations which are running on profit. This is one of the very useful ventures, which are shared by the Central Governments. States and Centre are shareholders in this and it is being used for works in the river valley projects and allied works and so far, it has been doing very good work.

Dr. Ramesh Sen: From the statement it is evident that the workers' demands partly fulfilled after they resorted to strike, though they were pressing these demands for a pretty long time. These river valley projects like Farakka and other works were to be expended and needed to be completed very quickly and if the Government knew of such situation among the workers—the conflict between the Corporation and its employees—why did they sit tight when these disputes

went on at the cost of States like West Bengal, Bihar and other places? What was the reason that made the Government so inert?

Dr. K. L. Rao: Actually the notice was served and the discussions were held. The settlement was reached on the 11th April at Farakka. They went on strike on the 12th April just for 2 hours contrary to what the settlement was.

Dr. Ramesh Sen: In the statement it is stated that there was a strike for 2 hours and then again there was a strike for another day, another shift. They had to resort to two strikes before Government could intervene.

Mr. Speaker: Mr. Umanath.

Shri Umanath: This Corporation was established to eliminate the exploitation of private contractors and this covers 30,000 workers in various parts of the country. I wish to draw the attention of the hon. Minister to a particular portion of this Memorandum.....

Mr. Speaker: That is not essential. This is Question Hour.

Shri Umanath:....so that he can clarify the position on this particular thing.

"The poor Santhali women, the workers from Rajasthan, the poor workers from Chotanagpur and Chhatisgarh of Madhya Pradesh and also child labour deployed by the management were deprived of minimum social justice. If there was some murmuring, the officers of the N.P.C.C. whipped them, boot-legged them and also threw them out of employment."

If I were the worker, I would have beaten back the officers. I want to know from the hon. Minister whether this was inquired into—those officers boot-legging the poor Santhali women. I want to know whether this particular aspect was gone into—women were boot-legged.

Dr. K. L. Rao: So far as Government is concerned, we have never received any complaint from any quarter.

Shri Umanath: This Memorandum came.

Dr. K. L. Rao: With regard to settlement that was reached, it was really very generous. The wages have been raised at important places like Gandak and Farakka.

Shri Umanath: That is not my question. My question is whether bootlegging of women has been inquired into by the Government.

Mr. Speaker: Next Question. The hon. Minister may kindly resume his seat.

Vacation of Flats by Ex-M.Ps.

*67. **Shri C. C. Desai:**

Shri Yashpal Singh:

Dr. Karni Singh:

Shrimati Nirlep Kaur:

Shri Baburao Patel:

Shri Madha Limaye:

Dr. Ram Manohar Lohia:

Shri S. M. Banerjee:

Shri George Fernandes:

Shri Ram Sewak Yadav:

Shri Arjun Singh Bhadoria:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of Ex-Ministers and Ex-Members of Parliament who had been defeated in the recent General Elections but have not so far vacated their houses or flats, party-wise; and

(b) the steps taken to get them vacated?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) The Ex-Ministers and Ex-Members of Parliament were allowed to retain residential accommodation upto the 30th April, 1967. All the Ministers vacated their houses within this period but 37 Ex-Members of Parliament have not so far vacated their houses or flats. Their party-wise break up is given in the statement laid on the Table of the House.

(b) Notices for vacation have been issued to these Members and action under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958 is being taken.

STATEMENT

No. of resi- dences	Congress	Communist M.L.	Communist	I.P.G.	RePub- lican	Jai Sangh	Swara- ntra	U.A.	Jan Cong- ress	Total No. of ex-Mem- bers of Parliament
35	27	3	1	—	1	1	2	1	1	37

Note:—These 35 residence and 37 ex-Members of Parliament and 2 bungalows were jointly allotted to 2 persons each.

Shri C. C. Desai: May I know what steps Government are taking to get these flats and houses vacated so that the new Members of Parliament who are entitled to use them and who are now being put to inconvenience by having to stay in Ranjit and all kinds of hotels and hostels could get proper accommodation? I would refer particularly to ex-Ministers, and I would appeal to the Deputy Prime

Minister to see that proper discipline is enforced in his own party because most of the delinquents are in the Congress Party.

Shri Iqbal Singh: As I have mentioned in the statement, there is no ex-Minister who is occupying these residences. About the other ex-Members of Parliament...